

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

**LOK SABHA**  
**UNSTARRED QUESTION NO.1486**  
TO BE ANSWERED ON THE 12<sup>TH</sup> FEBRUARY, 2019

**PENSION TO FARMERS**

1486. SHRI RAJU SHETTY:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government is planning to give pension to farmers and farm labourers in the country;
- (b) if so, the proposed way for sanctioning the same; and
- (c) if not, the manner in which the Government is planning to give them support in old age?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI PARSHOTTAM RUPALA)

(a) & (b): There are various welfare Schemes/ programmes being implemented by the Government which, among others, cover people above 60 year of age including farmers. These include Atal Pension Yojana(APY), Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (PMJAY), Indira Gandhi Old Age Pension Scheme (IGNOAPS), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Integrated Programme of Older Persons (IPOP), Rashtriya Vayoshri Yojana (RVY), Rashtriya Swasthya Bima Yojana (RSBY) and Pradhan Mantri Vaya Vandana Yojana (PMVVY).

The Government with a view to augment the income of Small and Marginal Farmers, in the Union Budget 2019 has announced "Pradhan Mantri Kisan SAMman Nidhi (PM-KiSaN)" a new Central Sector Scheme will be 100% funded by the Government of India.

Under the Scheme, financial benefit of Rs. 6000/- per year will be provided to all Small and Marginal Farmer families, subject to certain exclusions, having cultivable land holding upto 2 hectare. This financial benefit will be provided in 3 equal instalments of Rs. 2000/- each in a period of every four months in a financial year. The benefit shall be admissible under the scheme w.e.f. 01.12.2018. The definition of a Small and Marginal landholder farmer family is comprising husband, wife and minor children who collectively own cultivable land upto 2 hectare as per land records of the concerned State/UT. Thus, a farmer, irrespective of age can avail this benefit of income support provided that his/her family is of small and marginal category and eligible as per the scheme guidelines.

(c): Does not arise.

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